

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 40**

**MA No. 5/2021 and 97/22  
and  
CP No. 110/Chd/Pb/2020**

**Under Section 241-242, CA  
2013 & R 11, NCLT 2016**

**In the matter of:-**

Satwant Singh

...Petitioner

Vs.

Pure Drinks (Calcutta) Limited & Ors

...Respondent

**Present:**

Mr. Anand Chibbar, Senior Advocate Mr. Amit Jhanji, Senior Advocate with Ms. Nitika Garg and Ms. Shreya Sareen, Advocates for the petitioner in main CP, applicant in MA No 5/2021 respondent in CA No. 97/2022.

Ms. Neha Sonawane, Advocate for Respondent No. 1 and 6 in main CP.

Mr. Ashish Chopra, Senior Advocate with Ms. Nitika Sharma, Advocate for the respondent in main CP, respondent in MA No 5/2021 applicant in MA No. 97/2022.

Ms. Mehar Nagpal, proxy counsel for Ms. Rupa Pathania, Advocate for respondent no. 5 in main CP.

**MA No. 97/2022**

A date is requested by learned counsel for the respondent in MA No. 97/2022 for filing reply. Let the same be filed within one week with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 24.03.2023.

**CP No. 110/Chd/Pb/2020**

Remaining respondents are directed to file reply in CP No. 110/Chd/Pb/2020 within two weeks with a copy in advance to the counsel

opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 24.03.2023.

**MA No. 5/2021**

A date is requested by learned counsel for the respondent for filing reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 24.03.2023.

-sd-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

-sd-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

January 19, 2023  
SM